NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

35. C.P. (IB)/809(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
RP MVK IPE LLP
Vs
Laxminivas Vishnudas Agrawal

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Vedanshi Shah, Ld. Counsel for the Applicant/ Resolution Professional present through virtual mode. No representation on the part of the Personal Guarantor.
2. The Resolution Professional seeks some time to serve the copy of Report to the Personal Guarantor through Registered Post-AD/ Speed Post and file proof of service before the next date of hearing.
3. The Registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and to place tracking report alongwith notice on record before the next date of hearing.
4. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. Post this matter on **18.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/